

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127
CA No. 53(CH)2024, CA No. 54(CH)2024
And
CP/8(CH)2024

IN THE MATTER OF:
Manzoor Ahmad Bhat

...

Petitioner

Versus

Aeon Infratel Private Limited

...

Respondent

Under Section: 241(1), 242(4), CA 2013

Order delivered on 18.03.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner in : Mr. Nahush Jain, Advocate.
main petition and
applicant in CA
No.53(CH)2024

For the respondent : Ms. Eshna Kumar, Advocate

Mr. Nanish Kumar, Advocate for the respondent
No.6-UCO Bank.

None for respondent No.5 in CA No.53(CH)2024.

ORDER

This matter has been taken up on special mentioning made by the Ld.
Counsel for the parties.

CA No. 53(CH)2024

This application has been filed on behalf of the applicant/petitioner for preponement of the main CP which is already fixed for 01.04.2024 to an early date on the ground mentioned in the application. Since, another CA No.61/2024 has already been filed for the same purpose and the same is

March 18, 2024
Mukta

disposed of *vide* order dated 07.03.2024, therefore, **CA No. 53(CH)2024 rendered infructuous and disposed of accordingly.**

CA No. 54(CH)2024

This application has been filed under Section 242(4) of Companies Act, 2013 r/w Rule 11 of the NCLT Rules, 2016 to bring on record the continuing acts of oppression and mismanagement committed by respondents. List this application along with the main petition on 20.03.2024.

CP/8(CH)2024

List on 20.03.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)